GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:1535
ANSWERED ON:30.11.2011
CORRUPT SENIOR CIVIL SERVANTS
Sayeed Muhammed Hamdulla A. B. ;Yadav Shri Om Prakash

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of corrupt senior civil servants against whom action has been taken by the Government during the last five years;
- (b) the details of the corruption allegations against the civil servants and the action taken by the Government;
- (c) whether the Government considers to strengthen legislative framework for taking stringent action against corrupt officials; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office . (SHRI V. NARAYANASAMY)

- (a) : As per information provided by the CBI, during the last five years, i.e. 2006, 2007, 2008, 2009, 2010 & 2011 (upto 31.10.2011), it has registered 135 cases against 149 officers of the rank of Joint Secretary and above. Certain accused officers are common in more than one case.
- (b): The allegations against these officers mainly relate to either criminal misconduct or disproportionate asset or criminal conspiracy or trap cases, etc. The details of action taken on these cases are at Annexure.
- (c) & (d): The following steps have been taken by the Central Government to strengthen the legislative framework against corruption:
- 1. Enactment of Right to Information Act, 2005;
- 2. Introduction of the Public Interest Disclosure and Protection to Persons making the Disclosure Bill, 2010 in the Parliament;
- 3. Introduction of the Lokpal Bill, 2011 in the Lok Sabha.
- 4. Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha;
- 5. Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament.
- 6. Proposal to introduce Citizens Right to Grievance Redress Bill in the Parliament.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA USQ NO. 1535 FOR ANSWER ON 30.11.2011.

```
Sl. No. Year No of cases Action taken
```

```
1 2006
       45 Closed - 3 cases
      Sanction denied - 1 case
      Pending Trial - 41 cases
2 2007
       9 Closed - 2 cases
      Under Investigation - 1 case
      Pending Trial - 6 cases
3 2008 15 Closed - 1 case
      RDA recommended - 2 cases
      Under Investigation - 3 cases
      Pending Trial - 9 cases
       27 RDA recommended - 4 cases
4 2009
      Pending Trial - 13 cases
      Closed - 4 cases
      Under Investigation - 5 cases
```

RDA: Regular Departmental Action.